

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

No: 801/CP Dated: 09/02/2021.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Khaleeq Ashraf Chowhan
S/O Mohd Ashraf Chowhan
R/O Village Sanai, Surankote, Poonch

vide Notification No.1064 dated 27.03.2017 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)
9/2/21

No: 27321-27326/CP Dated: 09/02/2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch
- ✓ 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Khaleeq Ashraf Chowhan**, Advocate
.....for information and necessary action.

Registrar (Adm.)
9/2/21